

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.12/92

Date of Order: 28.2.1992.

BETWEEN:

K.B.Ratnam .. Applicant.

A N D

The Director General
All India Radio
Akashavani Bhavan
Parliament Street
New Delhi. .. Respondent.

Counsel for the Applicant .. Mr.S.Ravindranath

Counsel for the Respondent. .. Mr.N.Bhaskara Rao, Addl.CGS

CORAM:

HON'BLE SHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

(Order of the Division Bench delivered by

Hon'ble Shri R.Balasubramanian, Member (Admn.)).

In this case the promotion order was issued by the respondent on 11.6.1991 and the applicant is at serial No.94 in the list. Suddenly the respondent have issued another order on 10.12.1991 cancelling the promotion in respect of 6 officials of whom the applicant is one. The applicant has filed this OA without exhausting the remedies provided for in the Departmental Rules.

2. The respondent have been served notice on 10.1.1992 with a direction to file counter by 7.2.1992. On 7.2.1992 Shri N.Bhaskara Rao, learned counsel for the

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respondents requested for further 3 weeks time for filing the counter. Accordingly the case was posted for today i.e. 28.2.1992. Till today no counter has been filed. However, we heard both the sides. Under these circumstances we direct the applicant to make a representation to the concerned authorities within a fortnight from today. The respondents shall reply the applicant on receipt of such a representation. If the applicant is still aggrieved, he is at liberty to approach this Tribunal with a fresh application in accordance with Law.

3. In the meantime till the disposal of the representation the respondent shall not give effect to their order dated 10.12.1991 in respect of this applicant only. With the above said directions the application is disposed of accordingly at the admission stage itself.

Chakravarthy

(R.BALASUBRAMANIAN)
Member (Admn.)

T.C. Chandrasekhar Reddy
(T.CHANDRASEKHARA REDDY)
Member (Advl.)

Dated 28th February, 1992.

(Dictated in the Open Court)

By Registrar (J)
9392

To

1. The Director General, All India Radio,
Akashavani Bhavan, Parliament Street, New Delhi.
2. One copy to Mr.S.Ravindranath, Advocate
sd 13/4RT, Barkatpura, Hyderabad.
3. One copy to Mr.N.Bhaskar Rao, Addl. CGSC.CAT.Hyd.
4. One spare copy.

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.

V.C.

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:
M(JUDL)

AND

THE HON'BLE MR.C.J.ROY : MEMBER(JUDL)

DATED: 28-2-1992 ✓

ORDER/JUDGMENT:

R.A/C.A/M.A.N.

in

O.A.No. 12192 ✓

T.A.No.

(W.P.No.)

Admitted and interim directions
issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/ Rejected

No order as to costs.

